

discussed because of this situation. So, we are becoming helpless. Members should know what the important issues which were admitted are. Members are present. They wanted to speak but they were not permitted by you. ...(*Interruptions*)... I adjourn the House to meet at 12 o'clock.

The House then adjourned at eight minutes past eleven of the clock.

The House reassembled at twelve of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

ANNOUNCEMENT REGARDING SUPPLEMENTARY LIST OF BUSINESS

MR. DEPUTY CHAIRMAN: Hon. Members, I have to inform that a Supplementary List of Business has been issued today regarding laying of a sensitive Notification on the Table. The Supplementary List has been uploaded on the Rajya Sabha website and the Members' portal. ...(*Interruptions*)... Question Hour...(*Interruptions*)..

AN HON. MEMBER: Sir, the hon. LoP wants to speak. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Papers to be laid; Dr. Bhagwat Karad. ...(*Interruptions*)... Shrimati Nirmala Sitharaman. ...(*Interruptions*)... Nothing except the Minister's statement is going on the record. ...(*Interruptions*)...

PAPERS LAID ON THE TABLE - *Contd.*

Notifications of the Ministry of Finance

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, under Section 159 of the Customs Act, 1962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. 38/2021-Customs, dated the 26th July, 2021, along with an Explanatory Memorandum thereon, seeking to amend :

(1) Notification No. 50/2017 - Customs dated 30th June, 2017, to reduce the basic customs duty:-